

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 310

IA-2235/2024 Liquidation A-13/2024 IA-4689/2023

In

IB-102(ND)/2022

IN THE MATTER OF:

M/s. Shimping Technology Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s Foxdom Technology Pvt. Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

Adv. Chandrashekhar A. Chakalabbi,

Adv. Aishwarya N. for R-2.

For the RP :

Adv Gautam Singhal, Adv Rajat Chaudhary,

Adv Aastha Vishnoi, Adv Mansi Ahuja, Adv Khyati,

Adv Aparna Dubey for RP

For the Enforcement :

Mr. Zoheb Hossain, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-4689/2023:-

Three days time granted to enable the Learned Counsel appearing for the ICICI Bank/Respondent No. 2 to bring the reply affidavit on record. The Respondent No. 2 is directed to serve a copy of the reply affidavit to the Learned Counsel appearing for the Applicant as well as Respondent No. 1, within two days.

List the matter on **09.08.2024**.

IA-2235/2024 Liquidation A-13/2024:-

List the matter on **09.08.2024** along with IA-4689/2023.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**